

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3645
TO BE ANSWERED ON 27TH MARCH, 2018**

ADULTERATION OF FOOD ITEMS

**3645. SHRIMATI CHHAYA VERMA:
SHRI VISHAMBHAR PRASAD NISHAD:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of cases reported regarding adulteration of essential food items including milk during last three years and the number of persons sentenced and fined therein and the total fine collected during these years;
- (b) whether experts have been eliciting opinion that the offenders are let off scot free because of laxity and complicity of Department accountable for checking the adulteration of food items;
- (c) the details of the harmful effects inflicted on humans due to food adulteration; and
- (d) the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): Enforcement of Food Safety and Standards Act, 2006 and Rules and Regulations made thereunder primarily rests with the State/Union Territories Governments. As per the information received from States/UTs, details of samples of food items including Milk, collected, tested, found adulterated/non-conforming, and number of cases of convictions and penalties during each of the last three years are at Annexure I, II and III respectively.
- (b): The Food Safety Officers in States/UTs are regularly conducting random sampling of food products and sending them to the food testing laboratories to check if these comply with the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In case the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006. Strict action is also taken by the State Authorities in case any laxity is found on the part of the enforcement authorities.
- (c) & (d): Presence of microbes, heavy metals, other chemicals and pesticide residues beyond the prescribed limits due to adulteration or contamination, may lead to various harmful effects such as dysentery, typhoid and diarrhea and sometimes long term illnesses such as neurological disorders. Unhealthy diets may also lead to non-communicable diseases such as cardiovascular diseases and diabetes.

Annual Public Laboratory Testing Report for the year 2014-2015									
Sr. No.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties		
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees	
1.	A & N Islands	17	16	4	0	0	0	14/ Rs.4,55,000	
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020	
3.	Arunachal Pradesh	292	258	29	2	14		7	
4.	Assam	595	595	74	28	32	8	Rs. 70,000	
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000	
6.	Chandigarh	102	102	5	5			Rs. 1,50,000	
7.	Chhattisgarh	540	540	195	0	0	0	17	
8.	Dadra & N.H	9	2	Samples are analysed by Gujarat State Laboratory					
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000	
10.	Delhi	1484	1484	151					
11.	Goa	798	800	81	1	4	4	Rs. 4,35,000	
12.	Gujarat	11981	11700	1243	37	464	30	178/Rs.56,13,500	
13.	Haryana	2261	2261	222	14	247	6	Rs.3459808	
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500	
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600	
16.	Jharkhand	716	509	112	41	24			
17.	Karnataka	2154	2107	311	56			42	
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700	
19.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000	
20.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499	
21.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000	
22.	Nagaland	83	83	11	0	0	0	0	
23.	Odisha	544	544	112	0	1		1	
24.	Puducherry	1946	1946	39	0	0	0	0	
25.	Punjab	8053	7860	1458	846		82		
26.	Rajasthan	3132	3031	747	158	222	116	Rs. 8,45,500	
27.	Tamil Nadu	2939	2873	1047	64	486	203	Rs.34,99,700	
28.	Telangana	363	312	32	4	24	11	10/ Rs.17,57,100	
29.	Tripura	933	933	2	0	0	0	0	
30.	Uttar Pradesh	14173	9605	4119		3489	186	1738/ Rs.5,98,08,106	
31.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489	
32.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000	
	Total:	84537	75282	14716	2687	7988	1402	2795/ Rs.11,28,45,522	

Source: States/UTs

Annexure-II

Annual Public Laboratory Testing Report for the year 2015-2016								
Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	156	156	25	0	0	0	Rs. 2,71,000
2.	Andhra Pradesh	4860	4860	870	194	347	4	83/ Rs. 52,15,000
3.	Arunachal Pradesh	290	290	30	0	28	0	5/ Rs. 15,000
4.	Assam	503	503	72	10	80	2	4
5.	Bihar	2032	1447	35	0	93	0	4/ RS. 20,000
6.	Chandigarh	206	206	15		15	0	Rs. 10,52,000
7.	Chhattisgarh	1026	1026	298	3	17	0	Rs. 85,000
8.	Dadra & N.H	65	65	5	0	2	0	0
9.	Daman & Diu	106	106	11	0	11	0	0
10.	Delhi	1472	1472	239	149	0	0	Rs. 44,82,500
11.	Goa	1132	1155	72	0	4	1	1/ Rs. 5,000
12.	Gujarat	15115	14891	1242	30	507	1	182/ Rs. 1,90,05,906
13.	Haryana	2121	2063	180	7	149	0	111/ Rs. 27,43,600
14.	Himachal Pradesh	415	390	53	22	12	25	Rs. 9,50,000
15.	Jammu & Kashmir	1354	1215	334	1	335	215	Rs. 22,14,400
16.	Karnataka	2894	2340	433		58	0	Rs. 4,36,000
17.	Kerala	2364	2196	459	138	246	17	44 / Rs. 66,33,500
18.	Madhya Pradesh	10035	9994	1311	82	879	36	447/ Rs. 4,48,26,000
19.	Maharashtra	8841	8066	2195	190	418	24	186/Rs. 59,16,053
20.	Manipur	67	67	0	0	8	8	8/ Rs. 1,64,000
21.	Meghalaya	124	87	4	0	0	0	0
22.	Mizoram	24	17	4	0	0	0	0
23.	Nagaland	187	187	76		32	20	20/ Rs. 10,000
24.	Odisha	211	211	61		2		1
25.	Puducherry	827	827	11	0	1	0	1/ Rs. 5,000
26.	Sikkim	5	5	0	0	0	0	0
27.	Tamil Nadu	1742	1783	607	107	308	23	202/ Rs. 58,90,800
28.	Tripura	814	814	17		5	0	Rs. 2,750
29.	Uttar Pradesh	17726	14833	7189	506	4864	164	2370/ Rs. 11,51,20,480
30.	Uttarakhand	1073	1073	183	10	95	0	Rs. 15,35,000
31.	West Bengal	154	154	102	1	13	0	0
	Total:	77,941	72,499	16,133	1,450	8529	540	3,669/ Rs. 21,65,98,989

Source- States/UT

Annual Public Laboratory Testing Report for the year 2016-2017								
Sr. No	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	Andhra Pradesh*	4687	4687	552	153	396	8	119/11107000
2.	Arunachal Pradesh	302	302	10	1	8	0	12/Rs. 348400
3.	Assam	536	526	67	3	23	0	2/Rs. 30000
4.	Bihar	2507	2427	42	3	30	6	Rs. 73000
5.	Chandigarh	251	251	19	2	14	1	Rs. 300000
6.	Chhattisgarh	1693	1693	425				
7.	Dadra & N.H	44	44	3		3		
8.	Delhi	1155	1152	120	9	98	106	68/Rs. 3741500
9.	Goa	920	874	111		5	1	1/ Rs. 20000
10.	Gujarat	11364	11329	839	46	513	2	Rs. 16681000
11.	Haryana	2041	2033	188	18	243	14	71/ Rs. 2982170
12.	Himachal Pradesh	351	315	57		35	23	Rs. 195000
13.	Jammu & Kashmir	3320	2952	1114	24	611	1	320
14.	Karnataka	2837	2837	341	26	112		112/ Rs. 2195900
15.	Kerala	1899	1784	457	83	124	15	4/Rs. 375380
16.	Madhya Pradesh	5675	5461	609	60	483	26	252/ Rs. 7427700
17.	Maharashtra	10716	10030	2529	313	943	0	340/Rs 11080888
18.	Manipur	207	207	30	0	30	0	5/ Rs. 520000
19.	Meghalaya	47	43	3				
20.	Mizoram	26	20	2	0	0	0	
21.	Nagaland	285	285	42	0	0	0	0
22.	Odisha	508	508	75	12	52	0	2/Rs. 20000
23.	Puducherry	495	495	32	0	0	0	
24.	Punjab	4431	4054	2240	56	144		Rs. 1410921
25.	Rajasthan	5801	4923	1276	193	169	0	65/ Rs. 115557
26.	Sikkim*							
27.	Tamil Nadu	4080	3022	970	244	617	109	442/ Rs. 7898500
28.	Telangana	1480	1480	330	103	85	15	17/Rs.504000
29.	Tripura	173	173	12	0	6	0	
30.	Uttar Pradesh	19755	13567	5663	375	510	1273	2906/Rs.101962350
31.	Uttarakhand	749	676	119	3	199		19/ Rs. 1004000
32.	West Bengal	195	190	48	11		5	Rs. 200000
33.	Total	88,530	78,340	18,325	13,080		1605	4757/ Rs. 17,01,93,266

Source: States/UTs.